CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.414 of 1995

Thursday, this the 23rd day of March, 1995

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K A John, S/o Antony, Lascar-I, Command of Yard, Naval Ship Repair Yard, Naval Base, Cochin-4

... Applicant

By Advocate Mr K Ramakumar.

<u>Vs</u>

- The Flag Officer Commanding-in-Chief, Headquarters, Southern Naval Command, Naval Base, Cochin-4
- P P Chakran, Syrang of Lascar, Command of Yard, Naval Ship Repair Yard, Naval Base, Cochin-4

... Respondents

By Advocate Mr S Radhakrishnan, Addl.CGSC

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that:

"the appointment of second respondent to the post of Syrang of Lascar(sic) is illegal and liable to be set aside."

According to him, he is entitled to be appointed in preference with (sic) second respondent.

These are tall claims unsupported by pleadings. We do not know what the rules are that confer a right in applicant, and we do not know where the applicant stands vis-a-vis second respondent in seniority. We do

not even know whether second respondent is promoted or not. We cannot adjudicate cases on such nebulous pleadings. We dismiss the application. But this will not preclude the applicant from raising his grievances before the competent authority. This direction by itself will not give a cause of action to applicant. No costs.

Dated the 23rd March, 1995.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

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